

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 402
TO BE ANSWERED ON FEBRUARY 05, 2019**

GUIDELINES FOR STREET VENDORS

No.402 SHRI GOPAL SHETTY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:-

- (a) whether the Supreme Court has issued orders in the year 1985 to prepare guidelines for street vendors like Ferriwalas and Hawkers;**
- (b) if so, the details thereof;**
- (c) whether the Government has prepared guidelines in this regard in consonance with the orders of the Supreme Court;**
- (d) if not, the reasons for the delay therein; and**
- (e) the time by which guidelines are likely to be prepared in pursuance of the orders of the Supreme Court?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF HOUSING & URBAN AFFAIRS**

[SHRI HARDEEP SINGH PURI]

- (a)&(b): In 1985, Supreme Court in the case of Bombay Hawkers' Union and Others Vs. Bombay Municipal Corporation and Others, suggested some modalities in the Scheme proposed by the Municipal Commissioner, Greater Bombay and ordered that the Municipal Commissioner will proceed to frame the final scheme on the lines suggested. The respondents in this case were Municipal Corporation of Greater Bombay, State of Maharashtra, Municipal Commissioner and Commissioner of Police. Government of India was not a respondent in this case.**

(c)to(e): In order to protect rights of urban street vendors, regulate street vending activities and to ensure uniformity in legal framework for street vending across States, the Government has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. The Act aims at protecting the rights of urban street vendors and to regulate street vending activities and for matters connected therewith or incidental thereto. The Act is applicable to all States/UTs except for State of Jammu & Kashmir and also any land, premises and trains owned and controlled by the Railways under the Railway Act, 1989.

It is worthwhile to mention that the provisions of this Act shall have effect notwithstanding anything inconsistent therein contained in any other law for the time being in force or in any instrument having effect by virtue of any law other than this Act.
